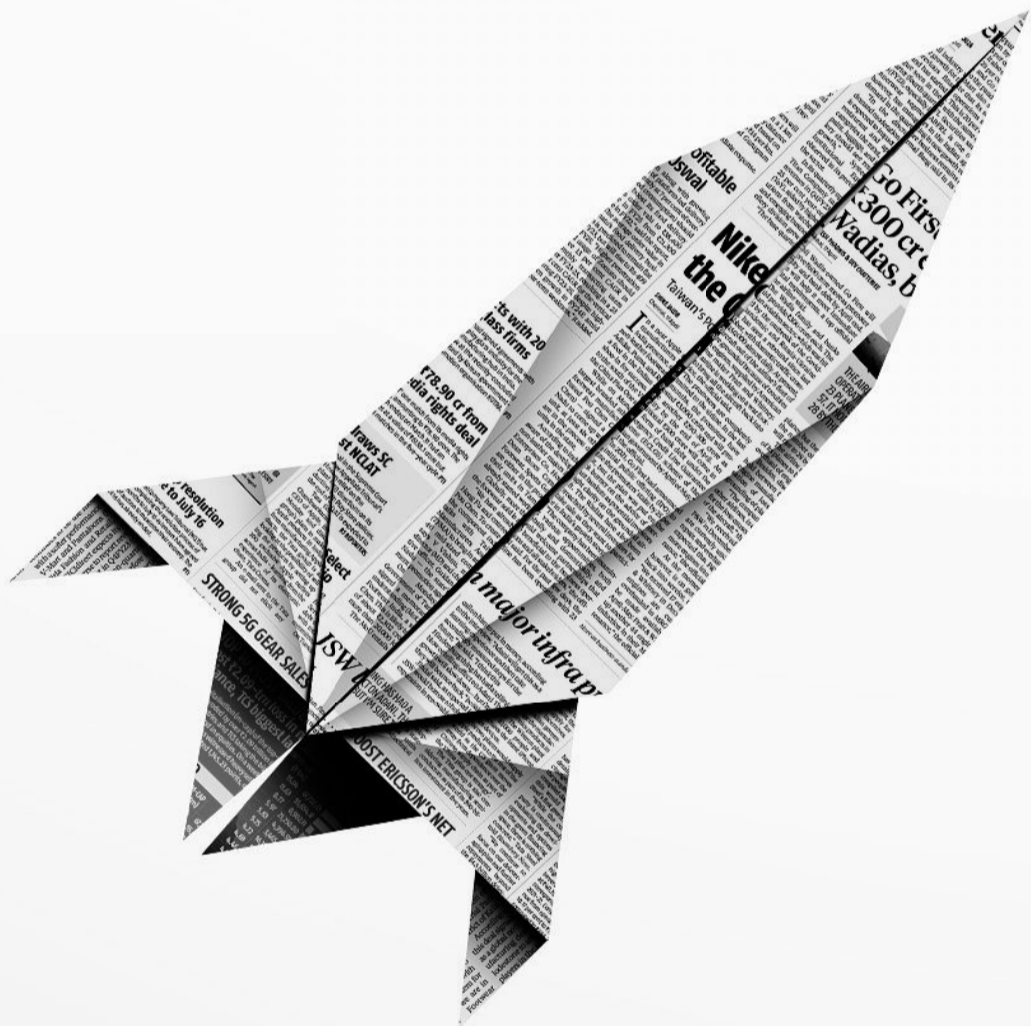


# Companies, Insight Out



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**Business Standard**  
Insight Out

**PSPCL Punjab State Power Corporation Limited**  
(Regd. Office: PSEB Head Office, The Mall, Patiala - 147001)  
Corporate Identity Number U40109PB2010SGC033813 Website: www.pspcl.in  
(Contact no. 96461-20640)

**Tender Enquiry no. 1535/AHP/O&M/PC-2435 dated 07.06.2023**

Chief Engineer/O&M (P&P Cell-I), GHTP, Lehra Mohabbat, invites E-tender for the Procurement of Spares for LP Water Pumps, HP Water Pumps, Seal Water Pumps and cooling water pumps for AHP (Stage-I & II), Quantity as per NIT.

For detailed NIT & tender Specification please refer to <https://eproc.punjab.gov.in> from 07-06-2023 from 17:00 hrs. onwards.

**Note:-** Corrigendum & addendum, if any will be published online at <https://eproc.punjab.gov.in>.

76155/12/1771/2023/24813 GHTP-35/23

**SHRIRAM HOUSING FINANCE LIMITED**  
Reg.Off.: Office No.123, Angappa Naicken Street, Chennai-600001  
Branch Office : 2nd Floor, Kandi Towers, Rokda Hanuman Colony, Near Amarpreet Hotel, Jaina Road, Aurangabad - 431001 Website: www.shriramhousing.in

### SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the authorised officer of Shriram Housing Finance Limited (SHFL) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued a demand notice to the borrower(s)/Co-Borrower(s)/Mortgagor(s) details of which are mentioned in the table below to repay the amount mentioned in the said demand notice.

The below mentioned Borrower(s)/Co-Borrower(s)/Mortgagor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-Borrower(s)/Mortgagor(s) and the public in general that the undersigned being the Authorized Officer of SHFL has taken the SYMBOLIC POSSESSION of the mortgaged property(s) described herein below in exercise of powers conferred on him under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 (said Rules) specifically mentioned in the table below with all other details.

Borrower/Co-Borrower Name & Address	Demand Notice	Description of Property
<b>1. MRS. JYOTSNA BABASAHEB ADANE (Borrower 1),</b>	Rs. 16,78,505/- (Rupees Sixteen Lakh Seventy Eight Thousand and Five Hundred Five Only) as on 13/02/2023 under Loan reference No.	All that Piece and Parcel of the Immovable Property bearing - Row House no. 02, in Visawa, constructed on Plot no. 13, Ground Floor adm. 31.31 Sq. Mtr., First Floor adm. 14.57 Sq. Mtr., Gut No. 81, Deolai, Tq. And Distt. Aurangabad, Distt. MAHARASHTRA - 431001
<b>2. MR. BABASAHEB MANOHAR ADANE (Borrower 2)</b>	SHLHAURD0000032 with further interest at the contractual rate, within 60 days from the date of receipt of the said notice.	A U R A N G A B A D , Maharashtra - 431001 and bounded as under:- North:- Plot No. 14, South:- 7.50 Sq. Mt. Road, East:- Open Space, West:- Row House no. 01/Plot No. 12,
<b>Both Having Residence address at: ROW HOUSE NO. 02, VISAWA, PLOT NO. 13, GUT NO. 81, DEOLAI, AURANGABAD, DISTT. MAHARASHTRA - 431001</b>	Demand Notice dated: 23.02.2023	
<b>And also at: H. NO. E - 1, 25/15, MATHURA NAGAR, N-6, CIDCO, CIDCO, AURANGABAD, DISTT. MAHARASHTRA - 431001</b>	Symbolic Possession Date: 05TH JUNE, 2023	

The Borrower (s)/Guarantor (s)/Mortgagor (s) in particular and public in general is hereby cautioned not to deal with the above mentioned property (ies) and any dealings with the Property (ies) will be subject to the charge of the Shriram Housing Finance Limited for an amount mentioned herein above with further interest at the contractual rate thereon till the full and final payment. The Borrower (s)/Guarantor (s)/Mortgagor (s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Place: AURANGABAD Sd/- Authorised Officer  
Date : 05-06-2023 Shriram Housing Finance Limited

**बैंक ऑफ बरौदा**  
**Bank of Baroda**  
Regional Stressed Asset Recovery Branch (SARB)  
2<sup>nd</sup> Floor, Plot No.8, Sector E, Town Center, CIDCO N-5, Aurangabad.

### POSSESSION NOTICE (For Immovable Property)

[Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, the undersigned being authorised Officer of the **Bank of Baroda** under The Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest (Enforcement) Act, 2002 (SARFAESI) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 16/10/2021 calling upon the borrowers/ guarantors to repay the amount mentioned in the Notice aggregating **Rs.25,60,175/-** (Rupees Twenty Five Lakh Sixty Thousand One Hundred Seventy Five Only) + Interest from 17/09/2021 + other charges, minus recovery if any within 60 days from the date of receipt of the said notice. The Directors /Guarantors /Mortgagors/ Borrower **Mr. Shaikh Liyaquat Shaikh Ikramulla, H.No.1-22-28, Kabadipura, Budhi Lane, Near R K Kirana Stores, Aurangabad-431001** having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) of Section 13 of the Act read with the Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **05<sup>th</sup> Day of June of the year, 2023.**

The Borrowers attention is invited to the provision of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The Partners and Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, RO-SARB Aurangabad branch** for an amount of borrowers/ guarantors to repay the amount mentioned in the Notice aggregating **Rs.25,60,175/-** (Rupees Twenty Five Lakh Sixty Thousand One Hundred Seventy Five Only) + Interest from 17/09/2021 + other expenses minus recovery if any.

### DESCRIPTION OF THE IMMOVABLE PROPERTY

**Flat No.A-17, on fourth floor, Area Adm.825.292 Sq.ft. Built up area and Super built up area 68.71 Sq.Mtrs., Carpet Area 68.71 Sq.Mtrs. at Radhakrushna Residency Apartment in Building No.1-B, constructed on Plot No.54,55,56,57,60 & 61, situated on Part of Gut No.77, Satara Parisar, Tal. & Dist.Aurangabad, boundaries :**

**East :** Flat No.A-18 **West :** Marginal Space and Road  
**North :** Open Space **South :** Flat No.A-16

Date : 05-06-2023 Sd/-  
Place : Satara Parisar, Aurangabad Authorised Officer  
Bank of Baroda

### FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF SHRI VAJANATH INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Shri Vajjanath Industries Private Limited
2. Date of incorporation of corporate debtor	13 June 2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of company- Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900PN2008PTC132227
5. Address of the registered office and principal office (if any) of corporate debtor	S No 107 Shinoli (B K) Taluka-Chandgad District-Kolhapur Chandgad, MH-416509
6. Insolvency commencement date in respect of corporate debtor	06/06/2023
7. Estimated date of closure of insolvency resolution process	03-12-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Vikas Khyani</b> IBBI/IPA-001/IP-P-02738/2022-2023/14194
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Flat No. 103, 1st Floor, Palm Acre CHS Ltd, Sunder Nagar, Kulekalyan Village, Kalina, Santacruz East, Mumbai Suburban, Maharashtra-400098 <b>Email:</b> covek.khyani@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Flat No. 103, 1st Floor, Palm Acre CHS Ltd, Sunder Nagar, Kulekalyan Village, Kalina, Santacruz East, Mumbai Suburban, Maharashtra-400098 <b>Email:</b> Crip.vip@gmail.com
11. Last date for submission of claims	20/06/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shri Vajjanath Industries Private Limited** on 06-06-2023.

The creditors of **Shri Vajjanath Industries Private Limited** are hereby called upon to submit their claims with proof on or before 20-06-2023 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 07-06-2023 **Vikas Khyani**  
Place: Mumbai Interim Resolution Professional

Shri Vajjanath Industries Private Limited  
IBBI/IPA-001/IP-P-02738/2022-2023/14194  
AFA Valid up to - 27 September 2023

**KALLAPANNA AWADE ICHALKARANJI JANATA SAHAKARI BANK LTD.,**  
(Multi-State Scheduled Bank)  
Head Office: Ward No.12 H.No.1, 'Janata Bank Bhawan', Main Road, Ichalkaranji, 416 115, Dist-Kolhapur. (M.S.) Tel. No: (0230) 2433505 to 508.  
Branch Office:- C.S. No. 12441, 12441/1,3,4, Ward No. 18/293, Station Road, Near Guru Talkies, Jawaharnagar, Ichalkaranji, 416 115, Dist - Kolhapur (M.S.)

### SALE NOTICE

#### PUBLIC NOTICE FOR SALE OF THE IMMOVABLE PROPERTY UNDER PROVISIONS OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002, AND RULES FRAMED THEREUNDER.

#### NOTICE UNDER RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

This is also a notice of 30 days under the aforesaid Rules to the Borrower and Guarantors named herein below. The undersigned being the Authorized Officer of Kallappanna Awade Ichalkaranji Janata Sahakari Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the said Act") invites offers in the prescribed tender forms from interested parties to purchase the property detailed herein below put up for sale by the Bank on 'AS IS WHERE IS WHAT IS' basis under provisions of the said Act and Rules framed there under to recover its dues. The property is in **physical possession** of the Bank in exercise of its powers under section 13 (4) of the said Act read with rule 9 of the said Rule.

Sr. No	Name of Borrower & Guarantors and Loan Account No.	Amount Claimed being Rupees	Description of Property	Reserve price
1.	(1) <b>Mr. Suresh Sarjerao Patil</b> , Plot No. 218, G. K. Nagar, Tardal, Tal. Hatkanangale, Dist. Kolhapur ("Borrower"), 2) <b>Mr. Sarjerao Bhau Patil</b> , A/p. Supatre, Tal. Shahuwadi, Dist. Kolhapur. ("Guarantor") 3) <b>Mrs. Sakhubai Sarjerao Patil</b> , A/p. Supatre, Tal. Shahuwadi, Dist. Kolhapur. ("Guarantor") 4) <b>Mr. Yashwant Ramchandra Magdum</b> , Survey No. 69/1, Police Line, Sai Park, Bhima Shankar Nagar, Dighi, Pune - 411015. ("Guarantor"), 5) <b>Mr. Ramchandra Jaysingrao Patil</b> , Near Laxmi Mandir, Sajani, Tal. Hatkanangale, Dist. Kolhapur. ("Guarantor") Loan A/c No. <b>PLAPEMI-31</b>	Rs. 14,66,602/- due as on 30/09/2022 as detailed in the demand notice dated 10/10/2022 issued under section 13 (2) of the said Act by the bank to the borrower & others with further interest, expenses, cost etc.	"All that part and parcel of the property situated at Korochi, Tal. Hatkanangale, Dist. Kolhapur bearing Gat No. 370 having area of H=0=41 R, assessed at Rs. 4=50 Pai., out of it the non-agricultural property of Plot No.5 having area 300 Sq.Mtrs. (as per sale deed) (3228 Sq.Ft.) and H=0=3 R (as per online 7x12 extract) which is bounded by towards East- The property of Plot No.4, West-60 Feet wide road, South-The property of Gat No.369 & North- 20 feet wide common road. The property as described above with all its contents, easementary rights etc. & shed building therein which is owned by Mr. Sarjerao Bhau Patil, Sakhubai Sarjerao Patil and Mr. Yashwant Ramchandra Magdum."	<b>Rs. 16,50,000/-</b>

Tender documents containing terms and conditions of sale are available at the Bank's Head Office and Jawaharnagar, Ichalkaranji Branch Office at the addresses stated above. Offers are invited in sealed envelope accompanied with payment of tender fee and 10% earnest money deposit of offer amount payable by demand draft/pay order drawn in favor of the Bank payable at Jawaharnagar, Ichalkaranji branch as indicated in the terms and conditions of sale mentioned in the tender document. The property may be inspected with the prior appointment of Branch Manager of Jawaharnagar, Ichalkaranji branch Mr. Narendra Bhujgonda Patil (Mob. No.9850009075) on any working day upto 10/07/2023. Offers in the manner stipulated in the Tender document will be received till 11/07/2023 up to 5.30 p.m. at the Bank's Head Office, Ichalkaranji and will be opened on 12/07/2023 at 2.00 p.m. in the same office. For the details information contact with Authorized Officer (Mob. No. 9665041768).

Date :-07/06/2023.

Sd/-  
(D.V.Patil)  
General Manager & Authorized Officer  
Kallappanna Awade Ichalkaranji Janata Sahakari Bank Ltd.

